

Central Administrative Tribunal
Jaipur Bench, Jaipur
O.A. No. 348/2018

Date of decision: 03.08.2018

Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A.Mukhopadhyaya, Member (A)

Gun Sagar S/o Sh Devi Singh, aged about 55 yrs., Track Maintainer Gr.IV, posted at Bissau, R/o 71K, Vyaparion Ka Mohalla, Ward No.6 Bissau Th Malsisar, Distt Jhunjhunu.

...Applicant.

(By Advocate: Shri S.K.Bhargava)

Versus

1. Union of India, through the General Manager, NWR Head Quarter, Jagatpura, Jaipur-302017.
2. Divisional Rail Manager, North Western Railway, DRM Office P H Road Jaipur-302006.
3. Assistant Divisional Engineer, North Western Railway, Sikar (Raj) 332001.

...Respondents.

ORDER (ORAL)

Per Suresh Kumar Monga:

The instant Original Application has been filed by applicant with the assertion that he was initially appointed as Casual Labour on 12.07.1983. He was provisionally regularized as Gangman with a basic pay of Rs.3970/- by the respondents vide order dated 24.11.1997. His grievance is that his juniors have been promoted whereas his case for further promotion has been ignored by the respondents.

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2. Shri S.K.Bhargava, learned counsel for the applicant submitted that the applicant got issued a legal notice dated 11.06.2018 (Annexure A/5) through his counsel for getting redressal of his grievance. However, neither the said legal notice has been replied nor the applicant's case has been considered for further promotion. He further submitted that the applicant would be satisfied, if the said legal notice dated 11.06.2018 (Annexure A/5) is treated as his representation and a time bound direction is issued to the respondents to decide the same.

3. In view of the above, without going into the merits of the case, we deem it appropriate to dispose of the instant Original Application, at the admission stage itself.

4. Accordingly, the instant Original Application is disposed of with a direction to Respondent No.2 to treat the legal notice dated 11.06.2018 (Annexure A/5) as applicant's representation and pass a reasoned and speaking order over the same in accordance with law within a period of two months from the date of receipt of a certified copy of this order.

5. Ordered Accordingly. There shall be no order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/

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